

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

...

original Application No. 810 of 1998.

this the 29th day of September 2004.

HON'BLE MR. JUSTICE S.R. SINGH, V.C.

HON'BLE MRS. ROLI SRIVASTAVA, MEMBER (A)

Manni Lal, S/o Sri putti Lal, R/o C/o Sri Sukhdeo Sahai  
Srivastava, 117/454, Geeta Nagar, Kanpur.

Applicant.

By Advocate : Sri S. Mandhyan.

versus.

1. Union of India through General Manager, Central Railway, Mumbai.
2. Divisional Railway Manager, Central Railway, Jhansi.
3. P.W.I., Central Railway, Juhi, Kanpur.

Respondents.

By Advocate : Sri A.K. Gaur.

O R D E R

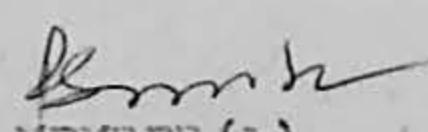
BY JUSTICE S.R. SINGH, V.C.

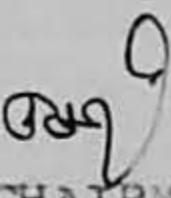
The applicant who claims to have been appointed as Casual Labour being Gangman in the year 1975 in the Central Railway at Kanpur, was later given MRCL status and subsequently regularised ~~and~~ <sup>has</sup> instituted the present O.A. for issuance of a direction to the respondents to release his salary for the month of May 1998 onwards. The salary prior to May 98 has admittedly been paid and for redressal of his grievance for non-payment of salary from May 98, the applicant, it is stated in para 4,9 of the O.A., ~~has~~ preferred a representation dated 15.7.1998, which according to the averments made in the O.A., has not been decided as yet. *Par*

2. In the Counter, it is stated that the salary of the applicant was reduced to zero because he was absent from duty for which the applicant, it is alleged, was informed. However, no written order has been brought on record by the respondents in this regard. It is also alleged in para 9 of the Counter that SF-5 was issued to the applicant for his mis-conduct of absence, but no decision in the matter seems to have been taken.

3. Accordingly, we are of the view that ends of justice would be met if the O.A. is finally disposed of with a direction to the competent authority namely D.R.M., N.C.R., Jhansi to consider and decide the representation of the applicant by means of a reasoned and speaking order within a period of two months from the date of receipt of copy of this order.

4. The O.A. stands disposed of as above with no order as to costs.

  
MEMBER (A)

  
VICE CHAIRMAN

GIRISH/-